

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KULDIP SINGH, JUDICIAL MEMBER

ITA Nos.5354/Del/2018 & 5355/Del/2018
Assessment Years : 2009-10 & 2011-12

Smt. Raj Rani Ghai,
H.No.604, Sector-15,
Faridabad.
PAN : AAUPR4116Q.
(Appellant)

Vs. Deputy Commissioner of
Income Tax,
Central Circle-1,
Gurgaon.
(Respondent)

Appellant by : Shri Tarun Kumar, Advocate.
Respondent by : Shri Sunil Kumar Yadav, Senior DR.

Date of hearing : 30.09.2020
Date of pronouncement : 30.09.2020

ORDER

PER KULDIP SINGH, JM :

These appeals by the assessee for the assessment years 2009-10 & 2011-12 are directed against the order of learned CIT(A)-3, Gurgaon dated 29th June, 2018.

2. The assessee, vide letter dated 25th September, 2020 received through email has requested for withdrawal of the appeals filed by her and stated that she has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 30th September, 2020.

Sd/-

(G.S. PANNU)
VICE PRESIDENT

Sd/-

(KULDIP SINGH)
JUDICIAL MEMBER

VK.

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1. Appellant : **Smt. Raj Rani Ghai,**
H.No.604, Sector-15, Faridabad.
2. Respondent : **Deputy Commissioner of Income Tax,**
Central Circle-1,Gurgaon.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar